

Annexure-8
Name Of The Corporate Debtor: Energy Proeprties Private Limited

Date of commencement of CIRP: 20-03-2024

List of creditors as on: 21-01-2026

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by gaurantee	Weat her relate d party ?	% of voting share in COC, if applicab le					Amount of conting ent claim
1	J.B.S. & Company	03-04-2024/ 05-04-2024	7,080.00	7,080.00	Operational Debt	NIL	NIL	NO	19.35	NIL	NIL	NIL	NIL	
2	R. Kothari & Co. LLP	03-04-2024/ 05-04-2024	29,500.00	29,500.00	Operational Debt	NIL	NIL	NO	80.65	NIL	NIL	NIL	NIL	
3	Avani Towers Private Limited (under CIRP)	04-03-2024	1,16,48,73,344.00	12,00,00,000.00	Operational Debt	12,00,00,000.00	NIL	YES	0.00	NIL	NIL	1,04,48,73,344.00	NIL	The said refundable non-interest bearing security deposit of Rs 12 Crores alongwith Interest bearing additional deposit of Rs.3.50 crs along with Interest, are Secured through 40% shares of CD transferred in favour of FC and another 20% shares transferred in favour of one Mr R L Gaggar and development and possessory rights bestowed upon FC on the land owned by the CD (which was also confirmed by the Hon'ble Supreme Court in its order dated 14-03-2023), in terms of shareholders agreement dated 24-01-2008 and Development Agreement dated-16-06-2008. In terms of the order dated 18-12-24 of the Hon'ble NCLT, order pronounced that operational creditor cannot be a member of CoC. RP has reconstituted CoC by excluding Avani Towers Pvt Ltd as a member of CoC, being related party-operational creditor.
4	SC & A Legal, Advocates	02-12-2024	10,17,410.00	69,145.00	Operational Debt	NIL	NIL	NO	0.00	NIL	NIL	9,48,265.00	NIL	In terms of the order dated 16-12-25 of the Hon'ble NCLT, the claim of the applicant has been admitted by the RP .
TOTAL			1,16,59,27,334.00	12,01,05,725.00		12,00,00,000			100.00			1,04,58,21,609.00	-	